

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 311)

[English]

DR. DATTA SAMANT (Bombay South Central) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

DR. DATTA SAMANT : I introduce the Bill.

MR. DEPUTY SPEAKER : Shri Thampan Thomas—not present.

Shrimati Jayanti Patnaik.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 16)

[English]

SHRIMATI JAYANTI PATNAIK (Cuttack) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further, to amend the Constitution of India.”

The motion was adopted.

SHRIMATI JAYANTI PATNAIK : I introduce the Bill.

HINDU MARRIAGE (AMENDMENT) BILL*

(Insertion of New Section 25A)

[English]

SHRIMATI JAYANTI PATNAIK : Sir, I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955.”

The motion was adopted.

SHRIMATI JAYANTI PATNAIK : I introduce the Bill.

MR. DEPUTY SPEAKER : Shri K. Ramamurthy—Absent.

Shri P. M. Sayeed—Absent.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—Contd.

[English]

MR. DEPUTY SPEAKER : Item 13—further consideration of the following motion moved by Shri G.M. Banatwalla on 10 May, 1985.

SHRI SOMNATH RATH : Sir, I beg to move :

“That the debate on the Code of Criminal Procedure (Amendment) Bill, 1985 (Amendment of Sections 125 and 127) by Shri G.M. Banatwalla be adjourned to the next day allotted for Private Members' Bills.”

MR. DEPUTY SPEAKER : The question is.....

SHRI G. M. BANATWALLA : What about the second motion about protection of priority ?